NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/185/2016

NAME OF THE PETITIONER(S)

: SIBI C. K. & 11 Others

NAME OF THE RESPONDENT(S)

: M/s Vijava Hospitality & Resorts Ltd & 7 Others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

SIGNATURE

REPRESENTATION BY WHOM

2. S. SATHIYANARAYANAN Counsel for R-7/R-8

(Federal Bank) (CP)

Ms Sri Varshini, counsel of counsel for Do. counsel for R8 in the main CP representing the Bank present. Counsel for the other respondents called absent. No representation. Both the counsels have drawn our attention today towards the order passed in CA 1/2016 dated 12.1.2017 wherein two omissions have crept in, one in the cause title where R7 in CA 1/2016 has not been mentioned. Second, under para 4, in the 5th line, R2 has been mentioned. Whereas it is P2 who has deposited a sum of Rs.11 crores as fixed deposit in State Bank of Travancore. Therefore, in exercise of the powers conferred under rule 154 of the NCLT Rules, 2016, we rectify the same by incorporating the name of R7, i.e. Federal Bank Limited, Vytilla Branch, Ernakulam, represented by Shri S Sathiyanarayanan, advocate and P2 instead of R2 in the 5th line of para 4 of the order under reference. The correction is carried out with hand in the presence of the counsels in the open court. Counsel for petitioner is directed to inform the other respondents regarding the next date of hearing. Put up on 31.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarier) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)